

**National Company Law Tribunal**

**Allahabad Bench**

**C P No.(IB) 319/ALD/2018**

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2018**

**NAME OF THE COMPANY: Kumar Gandharva Vs. Attero Recycling Pvtl Ltd.**

**SECTION OF I & B CODE: 9 IBC**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<b>1.</b>				
<b>2.</b>				

**CP NO. (IB) 319/ALD/2018**

Sh. Abhinav Gaur, Advocate for the Operational Creditor, is present. The present petition is filed by the Applicant/Operational Creditor under Section 9 IBC (Insolvency & Bankruptcy Code, 2016).

As per the direction of Hon'ble NCLAT in the matter of **M/s, Innoventive Industries Ltd. v/s ICICI Bank** notices are to be issued to the Corporate Debtor. Operational Creditor is directed to serve the Court notice on the Corporate Debtor and file affidavit of service. Designated Registrar of this Tribunal is directed to hand over the Court Notice to the Operational Creditor for doing effective service on the Corporate Debtor. Petitioner is directed to file Affidavit of Service within seven days. Reply if any may be filed within seven days, after that rejoinder, if any, may be filed within seven days.

List the matter on 20<sup>th</sup> September 2018, for admission.

**Dated: 29.08.2018**

**SAROJ RAJWARE,  
MEMBER (T)**

**V.P. SINGH,  
MEMBER (J)**

Typed by:  
Md. Zaid  
(Stenographer)